

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104

CP (IB) No. 194/Chd/Hry/2023

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd.

...

Petitioner

Versus

Rashpal Singh Todd

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 06.05.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Mayank Mathur, Advocate

For the Respondent : Mr. Aalok Jagga with Mr. A.P.S. Madaan,
Advocates

ORDER

Heard the submissions made by the Ld. counsel for the petitioner/creditor i.e. Jammu & Kashmir Bank Ltd. as well as Ld. counsel for the respondent. Ld. counsel for the petitioner/creditor has prayed for grant of a week's time to show as how the present petition is maintainable under law and also to verify the proceedings which were initiated separately in the year 2022 against the same guarantors so that he may take a call to withdraw the present proceedings. Time prayed for is granted. Let the matter list on 27.05.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)